

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

• (3)

OA.NO. 174/88

Shri Balasubramanian,
L.I.G., 9 Kotra Sulanabad,
Bhopal (M.P.)
Pin. 462 003.

Applicant

v/s.

Union of India
The Chairman
State Bank of India,
Bombay.

Respondent

CORAM : Hon'ble Member (A) Shri L.H.A. Rego
Hon'ble Member (J) Shri M.B. Mujumdar

ORAL JUDGMENT

Dated: 26.4.1988

(PER: M.B. Mujumdar, Member(J))

The applicant is not present though he is served with a notice on 2.4.1988. The applicant's daughter Smt.R.Parthasarathi is serving in the State Bank of India. The applicant has filed this application under Section 19 of the Administrative Tribunals Act, 1985 for certain reliefs.

2. In the first place, the applicant himself is not serving with the State Bank of India. Moreover, the State Bank of India is not notified under Section 14(2) of the Administrative Tribunals Act, 1985. Hence, this Tribunal will have no jurisdiction to entertain and decide this application.

3. The applicant has filed a copy of the letter dated 24.11.1987 received from the Supreme Court of India. It appears that the applicant had made a petition dated 28.8.1987 to the Supreme Court of India. By letter dated 24.11.1987, the applicant was informed:

"With reference to your petition dated 28.8.87 sent to the Supreme Court of India, I am directed to say that it is not possible to treat your petition as a writ under the jurisdiction of public interest litigation and you may, if so advised, file a proper petition in an appropriate court.

Please note that no further correspondence will be entertained from your end, in this behalf."

4. The applicant cannot file this application in this Tribunal relying on the above letter from the Supreme Court. By that letter the applicant was asked to file a petition in an appropriate court.

5. We, therefore, reject the application summarily under Section 19(3) of the Administrative Tribunals Act as the Tribunal has no jurisdiction to entertain and decide the application. Inform the applicant accordingly.


(L.H.A. Rego) 26.4.88
Member (A)


(M.B. Mujumdar)
Member (J)